

(b) if so, what are the salient features of these systems; and

(c) whether these are available to private sector?

THE MINISTER OF DEFENCE (SHRI SWARAN SINGH). (a) to (c) A tailor-made Military Management and Operational Information System is being developed by the Army Headquarters Electronic Data Processing Centre in phases to meet the specialised requirements of the Army. By their very nature these facilities will be of no relevance to the private sector.

Revision of Interest on Provident Fund of textile workers in Ahmedabad

4275. **SHRI P. G. MAVAIANKAR**
Will the Minister of LABOUR be pleased to state :

(a) the rate of interest allowed to Textile workers in Ahmedabad and elsewhere in the country on their Provident Fund amount;

(b) whether the said rate is very low and whether Government are considering its upward revision, and if so, when;

(c) whether the workers will be permitted to withdraw any amount from their P.F. deposits after 20 years and if so, how soon and in what manner; and

(d) if not, why not?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI BALGOVIND VERMA) : The Provident Fund Authorities have reported as under.—

(a) The Rate of interest being allowed to the subscribers in the case of Unexempted establishments, including Textile Workers in such establishments in Ahmedabad and elsewhere, is 6.5 per cent per annum for the year, 1974-75.

(b) The rate of interest is recommended by the Board of Trustees on a year to year basis taking into account the earnings from investments. The Board at its last meeting in February, 1975 has recommended that interest may be credited, for the

year 1975-76, at the rate of 7 per cent per annum provided the exemption limit for taxation of income from interest on Provident Fund accumulations under the Income Tax Act is raised from 6.5 per cent to 7 per cent. Suitable action is being processed in the matter.

(c) and (d) Members are permitted to withdraw their accumulations in accordance with the provision of the Scheme, on eventualities such as leaving service, in the event of superannuation on attaining the age of 55, permanent incapacity, retrenchment, closure of the factory/establishment, migration for permanent settlement abroad, membership over 15 years and termination of service under a voluntary Scheme of retirement.

Besides, non-refundable advances are also permitted under certain conditions for the purchase of a dwelling house or dwelling site or for construction of a dwelling house, marriage of daughters, post-matriculation education of children, serious illness, etc.

11 58 HRS.

PAPERS LAID ON THE TABLE

Navy (Pension) Second Amendment Regulations, 1975

THE DEPUTY MINISTER IN THE MINISTRY OF DEFENCE (SHRI I. B. PATNAIK) : I beg to lay on the Table a copy of the Navy (Pension) Second Amendment Regulations, 1975 (Hindi and English versions) published in Notification No. S.R.O. 95 in Gazette of India, dated the 8th March, 1975, under section 185 of the Navy Act, 1957. (Placed in Library, See No. L.T. 9247/75)

Aluminium (Control) Amendment Order, 1975

THE DEPUTY MINISTER IN THE MINISTRY OF STEEL AND MINES (SHRI SUKHDEV PRASAD) : I beg to lay on the Table a copy of the Aluminium (Control) Amendment Order, 1975 (Hindi